

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-28/96 (Pt.)/4955/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Susmita Phukan Khaund,  
District and Sessions Judge,  
Lakhimpur, North Lakhimpur.

Dated Guwahati the 19<sup>th</sup> July, 2022

Sub: **Casual leave and Restricted holiday.**

Ref:- Your letter No DJL/5462/2022 Date 12.05.2022

Madam,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 12.07.2022 and restricted holiday on 13.07.2022 along with station leave permission from the morning of 12.07.2022 till the morning of 14.07.2022**, has been granted. The Addl. Sessions Judge cum Special Judge (POCSO), Lakhimpur, North Lakhimpur, in her absence, the Addl. District & Sessions Judge (FTC), Lakhimpur, North Lakhimpur, in his absence the Civil Judge & Asstt. Sessions Judge, Lakhimpur, North Lakhimpur and in his absence the Chief Judicial Magistrate, Lakhimpur, North Lakhimpur would remain in charge of your Court and office during your absence.

Yours faithfully,

Sdt

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-28/96(Pt.)/4956/A, dated** , 19-07-2022

Copy to:

1. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**